

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.102

IA-2131/2021

IN

IB-900(ND)/2020

IN THE MATTER OF:

P.R rolling Mills Pvt Ltd

Vs.

Hema Engineering Industries Ltd

....**OPERATIONAL CREDITOR**

....**RESPONDENT**

SECTION

U/S 9 of IBC, 2016

Order delivered on 10.06.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Angad Varma, Mr. Toyesh Tiwari, Advocates.

For the Respondent

: Mr. Mohit Kumar Bafna, Advocate for Respondents No. 1 to 5.

ORDER

IA-2131/2021:-

Heard the submissions made by the Counsel for the Applicant as well as the Counsel for the Respondent. The Counsel for the Respondent has submitted that he has filed the Vakalatnama on behalf of the Respondents today and prayed for grant of time for filing reply. Three weeks' has been granted to file reply in the matter.

The counsel for the Resolution Professional has also prayed for deploying the security guards for doing watch and ward function at the property. He is permitted to deploy two security guards for conducting the watch and ward function at the property, in question. The Security guards which were already deployed on the premises may not be replaced till the next date of hearing.

The Interim order passed in the matter will continue till the next date of hearing.

List the matter on 22.07.2021.

-SD-

(NARENDER KUMAR BHOLA)

MEMBER (TECHNICAL)

-SD-

(P.S.N PRASAD)

MEMBER (JUDICIAL)